FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR FURURE CORPORATE RESOURCES PRIVATE LIMITED OPERATING AS INVESTMENT COMPANY AT MUMBAI, MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with CIN No.	Future Corporate Resources Private Limited CIN: U74140MH2007PTC175603
2.	Address of the registered office	Ground Floor, Shop No. 1, Laxmi Narayan Stationary, Prem Nagar, Opp. Meghwadi, Jogeshwari East, Mumbai - 400060, Maharashtra
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	The Company was operating as group investment company and was also engaged in business activities of loyalty program, media releases, and telecom talk-time. For further details write an email to irp.fcrpl@aegisipe.com.
5.	Installed capacity of main products/ services	The company is not operational.
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Expression of Interest is being invited for all assets except the excluded assets of the Corporate Debtor in terms of Regulation 36A and Regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. For further details, write an email to irp.fcrpl@aegisipe.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The resolution applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to irp.fcrpl@aegisipe.com.
10.	Last date for receipt of expression of interest	03 December 2025
11.	Date of issue of provisional list of prospective resolution applicants	06 December 2025

12.	Last date for submission of objections to provisional list	11 December 2025
13.	Date of issue of final list of prospective resolution applicants	13 December 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	13 December 2025
15.	Last date for submission of resolution plans	12 January 2026
16.	Process email id to submit Expression of Interest	irp.fcrpl@aegisipe.com

Date: 12 November 2025

Place: Mumbai

Aegis Resolution Services Private Limited
through authorised signatory Avil Menezes
As Resolution Professional of Future Corporate Resources Private Limited
Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041
Authorisation for Assignment valid till 30 June 2026
Address: 106, Kanakia Atrium 2, Cross Road 'A',
Chakala MIDC, Andheri East, Mumbai – 400 093
Email: irp.fcrpl@aegisipe.com, avil@caavil.com

PUBLIC NOTICE

NOTICE is hereby given that **Mr. Ramakrishnan Subramanian** and **Mrs. Chandrika Ramakrishnan ("the Owners")** have agreed with our client to transfer and sale of the Premises more particularly described in the **Schedule** hereunder written **("Premises")** as per a signed Memorandum of Understanding dated 06th November, 2025 by and between our clients and the Owners.

All persons / entities including inter alia any bank and / or financial institution and / or authority having any right, title, benefit, interest, share, claim or demand of whatsoever nature in respect of the Premises or title documents whatsoever including any missing/ lost title deed with respect to the said Premises by way of sale, transfer, exchange, assignment, mortgage, charge, gift, trust, covenant, monument, inheritance, claim, possession, lease, sub-lease, license, lien, maintenance, easement, devise, bequest, encumbrance, family arrangement/ settlement, decree or order of any Court of Law, contracts/ agreements, development rights or otherwise howsoever are hereby requested to make the same known in writing along with notarially certified true copies of documentary proof to the undersigned at its office, within **14 (fourteen)** days from the date of publication hereof, failing which such right, title, benefit, interest, share, claim and/or demand, if any, shall be deemed to have been waived and/or abandoned and no such claim will be deemed to exist.

THE SCHEDULE HEREINABOVE REFERRED TO: (Premises)

Flat No. 502 admeasuring 121 square meters carpet area, on the 5th floor of Vinayak Aangan Co-operative Housing Society Limited registered under the provisions of Maharashtra Co-operative Societies Act, 1960 bearing Reg. No. Mum/ Wsg/Hsg/Te/8228/2002-2003 situated at Final Plot no. 1236, Old Prabhadevi Road, Prabhadevi, Mumbai 400 025 lying and being on plot of land bearing Cadastral Survey No. 1043 of Lower Parel Division together with 2 (two) open car parking spaces and along with 05 (five) fully paid-up shares of Rs. 50/- each of the said Society bearing Nos. 31 to 35 (both inclusive) under Share Certificate No. 007 dated 11th August, 2002.

Dated this **12th** day of **November, 2025**

Sd/-
Ms. Aziza Khatri
AAK Legal
Advocates & Solicitors
Sir Vithaldas Chambers,
508, 5th Floor, 16,
Mumbai Samachar Marg,
Fort, Mumbai 400001
Email:- aziza@aaklegal.in

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR FURURE CORPORATE RESOURCES PRIVATE LIMITED
OPERATING AS INVESTMENT COMPANY AT MUMBAI, MAHARASHTRA
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with CIN No.	Future Corporate Resources Private Limited CIN: U74140MH2007PTC175603
2.	Address of the registered office	Ground Floor, Shop No. 1, Laxmi Narayan Stationary, Prem Nagar, Opp. Meghwadi, Jogeshwari East, Mumbai - 400060, Maharashtra
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	The Company was operating as group investment company and was also engaged in business activities of loyalty program, media releases, and telecom talk-time. For further details write an email to irp.fcrpl@aegisipe.com.
5.	Installed capacity of main products/ services	The company is not operational.
6.	Quantity and value of main products/ services sold in last financial year	Nil
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Expression of Interest is being invited for all assets except the excluded assets of the Corporate Debtor in terms of Regulation 36A and Regulation 36B(6A) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. For further details, write an email to irp.fcrpl@aegisipe.com.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The resolution applicants must be eligible under Section 29A of the Insolvency and Bankruptcy Code, 2016. For detailed EOI and eligibility criteria, please write an email to irp.fcrpl@aegisipe.com.
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Date: 12 November 2025
Place: Mumbai

Sd/-
Aegis Resolution Services Private Limited
through authorised signatory Avil Menezes
As Resolution Professional of Future Corporate Resources Private Limited
Registration No. IBBI/IPE-0118/IPA-1/2022-23/50041
Authorisation for Assignment valid till 30 June 2026
Address: 106, Kanakia Atrium 2, Cross Road 'A',
Chakala MIDC, Andheri East, Mumbai – 400 093
Email: irp.fcrpl@aegisipe.com, avil@caavil.com

MUMBAI SLUM IMPROVEMENT BOARD
A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)

म्हाडा MHADA

Tel. No. 022-66405432, E-mail - eewest.msib@mhada.gov.in

Ref. no. EE/West/MSIB / e-Tender /206 / 2025-26

e-TENDER NOTICE No. 206

Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400051 Phone Number (022) 66405432 is inviting Open Tender / Regular e-Tender for the 10 number of work in the form of B1 (Percentage Rate) from the contractors registered with PWD / MHADA / CPWD / CIDCO / MES / MJP / MIDC / Indian Railway / BPT / MCGM in the corresponding appropriate class of contractor or any Govt. / Semi Govt. organization, vai online e-tendering system. The detailed Tender Documents shall be available & can be downloaded from Government of Maharashtra portal **https://mahatenders.gov.in**. Bidding documents can be loaded on the website. The tender schedule as follows.

Sr. No.	Stage Dese.	Date of time period	Sr. No.	Stage Dese.	Date of time period
1	Documents sale start	17/11/2025 10.30 am.	2	Documents sale end	24/11/2025 3.00 pm.
3	Technical bid opening	25/11/2025 3.05 pm. onward	4	Price bid opening	26/11/2025 10.30 am. onward

The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof Conditional offers will not be accepted.

Note. 1 Please refer detailed tender notice on website.
Note. 2 Corrigendum / Amendments if any could be published only on the website.

MHADA - Leading Housing Authority in the Nation
CPRO/A/930
Follow us: @mhadaofficial

Sd/-
Executive Engineer (W)
M S I B Board, Mumbai

MUMBAI SLUM IMPROVEMENT BOARD
A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)

म्हाडा MHADA

Tel. No. 022-66405432, E-mail - eewest.msib@mhada.gov.in

Ref. no. EE/West/MSIB / e-Tender /203 / 2025-26

e-TENDER NOTICE No. 203

Executive Engineer (West) Division, Mumbai Slum Improvement Board, (Unit of MHADA) Room No. 537, 4th floor, Griha Nirman Bhavan, Bandra (East), Mumbai-400051 Phone Number (022) 66405432 is inviting Open Tender / Regular e-Tender for the 19 number of work in the form of B1 (Percentage Rate) from the contractors registered with PWD / MHADA / CPWD / CIDCO / MES / MJP / MIDC / Indian Railway / BPT / MCGM in the corresponding appropriate class of contractor or any Govt. / Semi Govt. organization, vai online e-tendering system. The detailed Tender Documents shall be available & can be downloaded from Government of Maharashtra portal **https://mahatenders.gov.in**. Bidding documents can be loaded on the website. The tender schedule as follows.

Sr. No.	Stage Dese.	Date of time period	Sr. No.	Stage Dese.	Date of time period
1	Documents sale start	14/11/2025 10.30 am.	2	Documents sale end	21/11/2025 3.00 pm.
3	Technical bid opening	24/11/2025 3.05 pm. onward	4	Price bid opening	25/11/2025 10.30 am. onward

The Competent Authority reserves the right to reject any or all the tenders without assigning any reason thereof Conditional offers will not be accepted.

Note. 1 Please refer detailed tender notice on website.
Note. 2 Corrigendum / Amendments if any could be published only on the website.

MHADA - Leading Housing Authority in the Nation
CPRO/A/931
Follow us: @mhadaofficial

Sd/-
Executive Engineer (W)
M S I B Board, Mumbai

CITIZENCREDIT CO-OPERATIVE BANK LTD (A Scheduled Multi-State Bank)

Registered Office: CITIZENCREDIT CENTRE, CTS No. 236, Marve Road, Orlem, Malad West, Mumbai - 400 064.

POSSESSION NOTICE

Whereas, the undersigned being the Authorised Officer of CITIZENCREDIT CO-OPERATIVE BANK LTD, under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 09.07.2025 under Section 13(2) of the said Act, calling upon the Mortgagors/Borrowers/Guarantors, Mr. Sandeep Shantaram Pilankar and Mrs. Ishwari Sandeep Pilankar Account No. 2090046070000004, Ms. Laxmi Parshuram Kurne and Ms. Madhura Parag Chavan to repay the amount mentioned in the Notice being Rs. 14,71,967.46 (Rupees Fourteen Lakhs Seventy One Thousand Nine Hundred Sixty Seven and Paisa Forty Six only), which represents the principal plus interest due as on 30.06.2025 together with further interest at the contractual rate and all costs, charges and expenses incurred and to be incurred till date of payment within 60 days from the date of receipt of the said Notice.

The Mortgagors/Borrowers/Guarantors mentioned herein above having failed to repay the amount, Notice is hereby given to the Borrowers and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the 07th day of November of the year 2025.

The Mortgagors/Borrowers/Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CITIZENCREDIT CO-OPERATIVE BANK LTD., for an amount of Rs. 14,71,967.46 (Rupees Fourteen Lakhs Seventy One Thousand Nine Hundred Sixty Seven and Paisa Forty Six only), due as on 30.06.2025, together with further interest at the contractual rate and expenses, costs & charges etc. incurred and to be incurred thereon w.e.f. 01.07.2025 until the date of payment.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

Flat No. 5, Plot No. 5, 2nd Floor, Mahesh Apartment CHSL, Datar Colony, Shiv Mandir Road, Near D.A.V. College, Bhandup East, Mumbai - 400 042 (Owned by Mr. Sandeep Pilankar)

Date: 07-11-2025
Place: Mumbai

Authorised Officer
For CITIZENCREDIT CO-OPERATIVE BANK LTD.

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punjab national bank — Together for the better

ARMB, Thane,
3rd floor, PNB Pragati Tower, Block-G,
Bandra Kurla Complex, Bandra East,
Mumbai 400051.
mail :cs8325@pnb.co.in

APPENDIX IV
[See Rule 8(1)]

POSSESSION NOTICE
[For immovable property]

Whereas,

The undersigned being the authorized officer of the **Punjab National Bank, Armb Thane, 3rd Floor, PNB Pragati Tower, Block-G, Bandra Kurla Complex, Bandra East, Mumbai-400051**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26-08-2025 Calling upon the Borrower(s)/ Guarantor(s)/ Mortgagor(s) **Mr. Mohd. Sajed & Mrs Shaista Parveen** to repay the amount mentioned in the notice being **Rs. 28,43,042.84/- (Rupees Twenty Eight Lakh Forty Three Thousand Forty Two And Eighty Four Paise Only)** as on **31-07-2025** within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f.01-08-2025.

The borrower having failed to repay the amount, notice is hereby given to the borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 and 9 of the said rule on this **10th Day of November of the year 2025.**

The borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Punjab National Bank, Armb Thane, 3 rd Floor, PNB Pragati Tower, Block-G, Bandra Kurla Complex, Bandra East, Mumbai -400051,** for an amount **Rs. 28,43,042.84/- (Rupees twenty eight lakh forty three thousand forty two and eighty four paise Only) as on 31-07-2025** plus interest and incidental expenses incurred by bank w.e.f. **01/08/2025.**

The borrower's attention is invited to provisions of subsection (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Movable/Immovable Property

Flat No. 605, H Wing , Casa Aurelia Of Project "palava Aurelia" Kalyan Shil Road , Dombivali East , Village Khoni , Tal Kalyan , Dist Tahne - 421301

Place: Mumbai
Date: 10/11/2025

Sd/-
Authorised Officer
Punjab National Bank

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kotak

KOTAK MAHINDRA BANK LIMITED

Registered Office: - 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai -400 051.
Corporate identity No. L65110MH1985PLC038137).
Branch Office at, Admas Plaza, 2nd Floor, 166/16, CST Road, Kolivery Village, Kunchi Kurve Nagar, Near Hotel Hare Krishna, Santacruz East, Mumbai - 400098.

E - AUCTION CUM SALE NOTICE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the Public in general and in particular to the Borrower (s), Guarantor (s) and / or Mortgagor (s), that the below described immovable property mortgaged / charged to **Kotak Mahindra Bank Limited** ("Secured Creditor"), the **Physical Possession** of which has been taken by the Authorized Officer of the Secured Creditor on **15th of March of the year 2024** will be sold through E-Auction on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS"** on **03-12-2025,** for recovery of **Rs.93,45,720.79/- (Rupees Ninety Three Lakhs Forty Five Thousand Seven hundred Twenty & Paisa Seventy Nine Only)** as on **11th September, 2025** together with further interest and other charges thereon at the contractual rates upon the footing of compound interest until payment/realization due to **Kotak Mahindra Bank Limited,** being the Secured Creditor, from the Borrower / Mortgagor/s / Guarantor/s namely **1. Ms. Pallavi Dalmia (Borrower), 2. Mr. Vipul Dalmia (Co-Borrower/Guarantor), 3. Mrs. Vinita Dalmia (Co-Borrower/ Guarantor) having Loan Account No. Hf37267977.**

The details / description of Immovable Property put up for auction, the Reserve Price, the Earnest Money Deposit and the Auction Schedule are mentioned below:

Sr. No.	Name of the Mortgagor/s	Details Of Immovable Property put for E – Auction	Last date for submission of online bid	Date & Time of E-Auction	Reserve Price (INR)	Earnest Money Deposit (EMD) (INR)
1. 2. 3.	**Ms. Pallavi Dalmia (Borrower), Mr. Vipul Dalmia (Co-Borrower/Guarantor), Mrs. Vinita Dalmia (Co-Borrower/ Guarantor)**	"All that piece and parcel of ; All that piece and parcel of Property bearing Flat No. 2101, Sai Sapphire, Adi Sankaracharya Marg, Village Chandivali, Powai, Mumbai-400076."	**02-12-2025 up to 05:00 p.m.**	**03-12-2025 between 11.00 a.m. to 12:00 p.m.**	**Rs. 2,24,51,000/- (Rupees Two Crore Twenty Four Lakhs Fifty One Thousand Only)**	**Rs. 22,45,100/- (Rupees Twenty Two Lakhs Forty Five Thousand One Hundred Only)**

The undersigned may at his absolute discretion and on request from the prospective buyers, arrange for inspection of the said property on 21-11-2025 between 011:00 am to 04:00 pm through his authorized representative/agent.

Important Terms & Conditions of Sale: 1) The E - Auction shall be conducted only through "Online Electronic Bidding" through website **https://www.bankeauctions.com/** on **03-12-2025 from 11.00 a.m. to 12.00 p.m** with unlimited extensions of 5 minutes duration each. **2)** For details about E-Auction, the intending bidders may contact M/s. C1 India Pvt. Ltd through P. Dharani Krishna, through Tel. No.: +917291971124,25,26, Mobile No. 9948182222 & **E-mail ID: delhi@c1india.com, andhra@c1india.com & support@bankeauctions.com. 3)** The intending bidders may visit the Bank's official website - **https://www.kotak.com/en/bank-auctions.html** for auction details and for the terms and conditions of sale. **4)** For detailed terms and conditions of auction sale, the bidders are advised to go through the portal **https://www.bankeauctions.com/** and the said terms and conditions shall be binding on the bidders who participate in the bidding process. **5)** It is requested that the interested Bidder/s are required to generate the login ID and password from the portal **https://www.bankeauctions.com/** before uploading the bid and other documents. **6)** The bid form has to be filled in the prescribed form and is to be submitted / uploaded online only along with KYC documents of the Bidder/s on the portal **https://www.bankeauctions.com/** on or before **02-12-2025 up to 05.00 p.m.** and the Bid form of the duly filled and signed bid documents and KYCs of the Bidder/s should be sent to the authorized officer at the branch office/regional office as provided herein above. **7)** Prospective bidders may avail online training, for generating Login ID and password and for online bidding process etc., from M/s. C1 India Pvt. Ltd., **https://www.bankeauctions.com** on above mentioned contact numbers. **8)** Earnest Money Deposit (EMD) shall be deposited by way of Demand Draft in favour of 'Kotak Mahindra Bank Limited' payable at Mumbai, along with self-attested copies of the PAN Card, Aadhaar Card, Residence Address Proof, Board Resolutions in case of company and Address Proof as specified above along with the requisite bid/tender form in this regard on or before **02-12-2025up to 05:00 p.m.** In case of delay in depositing the EMD and/or submission of Bid documents within the prescribed time limits due to any technical glitch, the Authorized Officer, to maximize the bid participation and inter-se bidding process, at its sole discretion and upon his satisfaction, can accept the Bid/s received after the schedule cutoff time without giving any disclosure to any person. Any bid submitted without depositing the EMD amount shall stand automatically rejected. The EMD deposited by the proposed bidder shall not earn any interest. **9)** The bid price to be submitted shall be equal to and / or above the Reserve Price and during the bidding process, bidders who have submitted bids shall improve their further offers in multiples of **INR 1,00,000/- (Rupees One Lakh Only). 10)** In case any bid is placed within last 5 minutes of the closing time of the e-auction proceeding, the closing time shall automatically and immediately get extended by another 5 minutes. **11)** The successful bidder has to deposit 25% of the highest bid amount (including EMD already paid) immediately on closure of the e-auction sale proceedings or on the following working day in case business hours is closed on the day of E - Auction, in the mode stipulated as above. The balance 75% of the highest bid amount shall have to be deposited within 15 days from the date on which the acceptance /confirmation of sale is conveyed to such successful bidder or such extended period which shall be at the sole discretion of the Authorized Officer and within the provisions of SARFAESI Act, 2002 and the Security Interest Rules, 2002.**12)** The highest bidder will not have any right and title over the property until the Sale Certificate is issued in his favour subject to realization of entire Auction Price and other incidental expenses. Sale shall be subject to terms and conditions of E - Auction and confirmation by the Secured Creditor to that effect. **13)** If the successful bidder fails to deposit the entire bid / auction amount, the amount already deposited by the successful bidder shall be forfeited and the defaulting bidder shall neither have claim on the property nor on the amounts deposited. The Authorized Officer shall be free to exercise any one or more rights available to him in terms of the provisions of SARFAESI Act, 2002 and the Security Interest Rules, 2002, in respect of the auction property. **14)** On receipt of the entire sale consideration within the stipulated period as mentioned above, the Authorized Officer shall issue the Sale Certificate, the sale shall be completed thereafter, and Kotak Mahindra Bank Limited shall not entertain any claims. **15)** The sale certificate shall be issued in the same name in which the Bid is submitted. No request for inclusion/substitution in the sale certificate of names of any person(s) other than those mentioned in the bid shall be entertained. **16)** The EMD amount, to the unsuccessful bidder/s, shall be returned by **Kotak Mahindra Bank Ltd,** in their accounts by way of RTGS / NEFT / Funds Transfer, within 10 (Ten) working days and without any interest. **17)** The Authorized Officer has the absolute right to accept or reject a bid or postpone/cancel the notified E – Auction Sale without assigning any reason. In the event of postponement/cancellation of the E – Auction Sale after submission of the bids, EMD submitted by the bidders will be returned, without interest and in case the bids are rejected, Authorized Officer can negotiate with any of the bidders or other parties for sale of the property by private treaty. **18)** In an event of failure of the E – Auction Sale for the want of bids or otherwise or for any other reason, the Authorised Officer can enter into a private treaty for sale of the property, as a whole or any part thereof, with the proposed purchaser or any other party providing an offer to purchase the property. **19)** In the event where a bidder is declared as the successful bidder in the e-auction sale conducted and subsequent to that, if the auction proceedings are stayed by any Court /Tribunal, at any stage till the stage of issuance of the sale certificate and handing over the possession, including but not limited to restraining the bank from further proceedings, then the bidder shall not have any right to claim the refund of the EMD/amount so deposited by him /her or any interest on the amount so deposited towards the sale of the property. The Bank at its sole discretion will refund the money so deposited, without any interest and/or damages and/or claims and no communication will be entertained whatsoever in this regard. **20)** The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorized Officer / Secured Creditor, but the Authorized Officer / Secured Creditor shall not be answerable for any error, misstatement or omission in this proclamation. **21)** Any other encumbrances are not known to the Bank. The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of property Auctioned. The Intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc. The e-Auction advertisement does not constitute any commitment or any representation of KMBL. The property is being sold with all the existing and future encumbrances whether known or unknown to KMBL. The Authorised officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues; **22)** All statutory dues/ other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser. **23)** All outgoings charges i.e. Municipal Taxes, Maintenance/Society charges, Electricity and Water charges and any other dues or taxes including transfer charges / fees in respect of the property put for Auction-cum-Sale under the present notice shall be paid by the successful Bidder/Purchaser solely. **24)** All other incidental charges (including but not limited to security charges or maintenance charges for preservation of the property under the present auction) will be borne solely by the highest bidder from the date of issuance of Certificate of Sale, which will have to be cleared / reimbursed to the Bank before registration of the Certificate of Sale. However at the sole discretion of the Authorized Officer, any just and reasonable delay will be considered for exemption, without setting any precedent for future. **25)** As per Section 194-IA of the Income Tax Act, 1961, TDS @1% shall be applicable on the sale proceeds, if the sale consideration is **Rs. 50,00,000/- (Rupees Fifty Lakhs only)** and above, the Successful bidder/purchaser shall deduct and deposit 1% TDS, for the Property in the name of mortgagor, to be borne by him/her from the sale price of the respective property and deposit the same with Income Tax Department, Furthermore only 99% of the Sale price is to be remitted to the Bank. The Sale Certificate will be issued by the Bank, in favour of the Successful bidder/purchaser, only upon the receipt of Form 16B, Form 26QB and the Challan evidencing the deposit of such TDS. **26)** Sale will strictly be on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" & "NO RECOURSE BASIS" on the terms and conditions as mentioned herein, however the Authorized Officer shall have the absolute discretionary right to change or vary any of the terms and conditions. The bidders are advised to make their own independent inquiries regarding any encumbrances, Search in Sub-Registrar Office and Revenue Records and Municipal Records and any administrative Government records relating to the concerned Property and shall satisfy themselves regarding the nature and description of the property, condition, any encumbrances, lien, charge, statutory dues, etc. before submitting the bid for the concerned Property. **27)** If the dues of the bank together with all costs, charges and expenses incurred by them or part thereof as may be acceptable to the bank are tendered by/on behalf of the Borrower/s/Guarantor/s/Mortgagor/s, at any time on or before the date fixed for sale, the auction / sale of asset may be cancelled. The Authorized Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/cancel / adjourn/discontinue or vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final. **28)** The bidders shall be deemed to have read and understood the terms and conditions of the sale and shall abide by the said terms and conditions. **29)** The bidders should ensure proper internet connectivity; power back up etc., The Bank shall not be liable for any disruption due to internet failure, power failure, or technical reasons or reasons / contingencies affecting the E-Auction proceedings. **30)** Kotak Mahindra Bank Limited or its employees will not be liable for any claims from any participate in respect of the property put for sale. **31)** The present notice is also uploaded on the Bank's official website i.e. www.kotak.com and interested parties can visit the same also. **32)** For inspection of the property or for any further details kindly contact Mr. Ashok Motwani (Authorized officer) @ 9873737351, **Email ID: ashok.motwani@kotak.com** &/ or Mr. Ismail Deshmukh @ 9324906979 Email ID: Ismail.Deshmukh@kotak.com

The Borrower (s) / Mortgager(s) / Guarantor(s) are hereby given **STATUTORY 15 DAYS NOTICE UNDER RULE 6(2), 8(6) & 9(1) OF THE SARFAESI ACT** to discharge the liability in full and pay the dues as mentioned above along with upto date interest and expenses with in Fifteen days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity.

Special Instruction: - e-Auction shall be conducted by our Service Provider, **M/s. C1 India Pvt. Ltd.** on behalf of **Kotak Mahindra Bank Limited** (KMBL), on pre-specified date, while the bidders shall be quoting from their own home/ offices/ place of their Bid as per their choice above the Reserve Price. Internet connectivity and other paraphernalia requirements shall have to be ensured by bidders themselves. Please note that failure of Internet connectivity (due to any reason whatsoever it may be) shall be sole responsibility of bidders and neither KMBL nor C1 India Pvt. Ltd. shall be responsible for these unforeseen circumstances. In order to ward-off such contingent situation, bidders are requested to make all the necessary arrangements/ alternatives whatever required so that they are able to circumvent such situation and still be able to participate in the e-Auction successfully. However, it is requested to the Bidder(s) not to wait till the last moment to quote/improve his/ her Bid to avoid any such complex situations.

Date: 11.11.2025
Place: Mumbai, Maharashtra

Sd/-
Authorised Officer
Kotak Mahindra Bank Ltd,

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

ZONAL OFFICE : RECOVERY DEPT. 2nd Floor, Mumbai Samachar Marg, Fort, Mumbai - 400 023.
Phone No.: (022) 2218 7401, 22187104, **Fax No.** : (022) 2218 8550

E-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002 "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS" through e-auction platform provided at the website https://www.baanknet.com

"APPENDIX-IV-A" [See proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

NOTICE is hereby given to the Public in General and in particular to the Borrower(s) and Guarantor(s) that the below Described immovable property Mortgaged / Charged to the Secured Creditor, the **Symbolic / Physical Possession** of which has been taken by the Authorized Officer of Indian Bank, Secured Creditor, will be sold on "AS IS WHERE IS ", "A S IS WHAT IS " AND " WHAT E VER THERE IS " on the date mention below for recovery as follows :-

DATE AND TIME OF E-AUCTION : 29.11.2025 From 11.00 AM to 04.00 PM | **Encumbrances on property: Nil**

Sr. No.	Description of The Property With Property ID No. (Status of Possession)	Name of The Borrower/ Guarantor/ Mortgagor with Address	Amount of Secured Debt	Reserve Price / Earnest Money Deposit (EMD) / Bid Incremental Amt.	Branch Name / Contact Person:
1.	House hold items at Flat No. 702, on the 7th Floor, A Wing along with one Open Car Parking Space in the building/project known as "Sai Crystals" on Plot No - 45,52, & 52-A, Sector 35-D, Owe Village, Kharghar Dist - Raigad, Navi Mumbai Pin - 410210 Carpet Area - 822 Sq.ft. **Property Id No. IDIBSANJAYFURN (Physical Possession) Inspection Date : 26.11.2025**	**Sanjay Kumar** Flat No - 702, On The 7th Floor, A Wing Along With One Open Car Parking Space In The Building/Project Known As "Sai Crystals" On Plot No - 45,52, & 52-A, Sector 35-D, Owe Village, Kharghar Dist - Raigad, Navi Mumbai Pin - 410210.	**Rs. 72,78,225/-**	**Rs. 52,620/-** **Rs. 6,000/-** **Rs. 1,000/-**	**CBD Belapur Branch** **Branch Manager & Authorised Officer Abhijeet Kumar - 8981180949**

Bidders are advised to visit the website **https://www.baanknet.com** of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance Please call 8291220220. For Registration status and for EMD status please email to **support.baanknet@psballiance.com**

For property details and photograph of the property and auction terms and conditions please visit: **https://www.baanknet.com** and for clarifications related to this portal, please contact PSB Alliance Pvt. Ltd, Contact No. 8291220220.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with **https://www.baanknet.com**

Date: 12.11.2025
Place: Mumbai

Sd/-
Indian Bank, Authorized Officer

VASAI VIKAS SAHAKARI BANK LTD.
(Scheduled Bank)
Opp. Chimajiappa Ground, Near S.T Stand, Vasai (W), Palghar – 401 201
Tel No: 8591987974 email address : sandeep.Jadhav@vasaivikasbank.co.in

PUBLIC NOTICE FOR AUCTION SALE OF IMMOVABLE PROPERTY

Auction sale notice for Sale of immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (SARFAESI Act), 2002 read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules,2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property and Machineries mortgaged /hypothecation charged to the secured creditor, the constructive/ physical possession of which has been taken by the Authorised officer of VASAI VIKAS SAHAKARI BANK LTD will be sold on "AS IS WHERE IS BASIS" & "AS IS WHAT IS BASIS" and "WHATEVER THERE IS ".

Auction will be conducted on Wednesday 17/12/2025 at 04.00 p.m..
Auction Venue : Head office –Vasai Vikas Sahakari Bank Ltd., Opp. Chimajiappa Ground, Near S.T Stand, Vasai (W), Palghar – 401 201

NAMES OF BORROWERS & GUARANTORS	DESCRIPTION OF MORTGAGED PROPERTY	TOTAL O/S AS ON 31.10.2025 (Rs.) (With future interest)	RESERVE PRICE (Rs.)	EMD (Rs.)	DATE & TIME OF INSPECTION
borrower M/s M. K. Enterprises (Prop : Mr. Manoj J agannath Dubey)	**Row House 3**, area admeasuring 350 sq.fts ie. 32.50 sq.mtrs. built up & plotted area 12.27 sq. mtrs And **Row house 4,** area admeasuring 315 sq.fts ie. 29.28 sq. mtrs. Built up & plotted area 51 sq.mtrs in building known as " Shivam Row House Apartment" bearing S.no. 130, Plot no.6 area 289.70 sq.mtrs. situated at Gangapur, Tal and Dist. Nashik.	Rs. 9,43,77,841 /-	35,00,000/-	3,50,000/-	12/11/2025 to 16/12/2025 between 10:00 am to 04:00 p.m. (with prior intimation except Saturday and Sunday)

Bid / Offer Form will be available alongwith terms and conditions of the auction of the property and machineries from **12/11/2025 to 16/12/2025** upto **4.00 p.m.** & the same will be submitted on or before **16/12/2025** at above mentioned address at Vasai (W) on payment of Bid application form fee of **Rs.1,000/- (non-refundable)** in the form of Cash and EMD payment should be in the form of DD /Pay Order drawn in favour of **"VASAI VIKAS SAHAKARI BANK LTD".**

The purchaser shall bear the applicable stamp duties/ additional stamp duty/ transfer charges, fees and also all the statutory /non-statutory dues, taxes, rates, assessment, Govt & Semi-Govt. taxes, SMC (local), society maintenance/electricity outstanding dues if any and other charges, fees etc. in respect of the auctioned property.

The possession of the Mortgaged Property mentioned above is with the Bank, who will hand over peaceful & vacant possession to the successful bidder on compliance of above. All other expenses and statutory dues relating to the auctioned property shall be borne by the successful purchaser before transferred of the said property on the name of successful purchaser.

The Bank reserves its right to reject to any or all the offers without assigning any reason whatsoever.

STATUTORY 30 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002

The Borrowers / Guarantors & all other concerned parties hereinabove are hereby cautioned to close the loan account before the date of Auction, failing which the Property will be auctioned and balance if any will be recovered with interest and cost from you.

Place: Vasai
Date :11/11/2025

Sd/-
AUTHORISED OFFICER,
Vasai Vikas Sahakari Bank Ltd

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

STRESSED ASSETS MANAGEMENT BRANCH : Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block, Bandra-Kurla Complex, Bandra East, Mumbai- 400 051
Tele:- 022-26728782/8744/8771/8792/8799; **email:-** cb15550@canarabank.com

SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) & 9 of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/ charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Canara Bank, will be sold on **"As is where is", "As is what is", and "Whatever there is" basis on 03.12.2025 for recovery of Rs. 423,83,23,692.62 (Rupees Four Hundred Twenty Three Crore Eighty Three Lakh Twenty Three Thousands Six Hundred Ninety Two Rupees & Sixty Two Paise Only as on 31.10.2025 plus interest and charges from 01.11.2025 till the date of realization) due to Canara Bank from M/S.DELTA IRON & STEEL COMPANY PVT LTD. and Mr. Akshay Jain,Mrs Rajshree A Jain,Mr. Dhanesh Mehta and M/s I G Steel,M/s Chandor Engineering & Trading Co Pvt Ltd & M/s Hyperplasma Fabricators Pvt Ltd.**

Description of property	
Flat No. 402, 4th floor 'B' Wing, Ansal Heights, Dr G M Bhosale Road, Opposite Old Market, Worli Naka, Mumbai 400018 owned by Mrs Rajshree A Jain adm 1203 sq.ft i.e.111.75 sq.mtr carpet area including the area of the balconies. Boundaries:- On or towards North – Road On or towards South -BBD Chawl. On or towards East - Sri Ram Compound On or towards West – Road	
Reserve Price:- Rs.4,58,00,000/-	**Earnest Money Deposit:-** Rs. 45,80,000/-

The Earnest Money Deposit shall be deposited on or before 02.12.2025 upto 5.00 p.m.
Date of inspection of properties is 01.12.2025 with prior appointment with Authorized Officer (Between 10.00 AM to 02.00 PM)
For further details Mr. Shakti Kumar Sharma, Authorized Officer/ Chief Manager, Canara Bank, Stressed Assets Management Branch, Mumbai (Ph. No. 02226728744 Mob. No. 8655963492) or Mr. Dheerendra K Chaudhary, Sr Manager, (Ph. No.: 02226728795,Mob No.9891721657) E-mail id: cb15550@canarabank.com may be contacted during office hours on any working day. The service provider Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/8291220220/9892219848/8160205051, Email: support/BAANKNET@psballiance.com/support.ebkray@procure247.com).

Date: 07.11.2025
Place: Mumbai

AUTHORISED OFFICER
CANARA BANK, SAM BRANCH

IN THE SUPREME COURT OF INDIA
EXTRA-ORDINARY APPELLATE JURISDICTION
SPECIAL LEAVE PETITION (CIVIL) Diary No. 39037 OF 2024

KIRTI AMOOLYA VAKIL AND ANOTHER ... Petitioner(s)/Appellant(s)
VERSUS
HICONS DEVELOPERS PVT. LTD. AND OTHERS ... Respondent(s)

To,

1 **HICONS DEVELOPERS PVT. LTD.,**
B-201, LEO APARTMETNS (KOHINOOR NIWAS), 24TH ROAD, KHAR (WEST), MUMBAI, MAHARASHTRA - 400052
PID: 260171/2025 FOR R[1] IN DIARY NO. 39037/2024 (SEC IX)
THROUGH RESPONDENT NOS. 2 AND 3

2 **RAFIQ NAZIR SHAIKH,**
B-201, LEO APARTMETNS (KOHINOOR NIWAS), 24TH ROAD, KHAR (WEST), MUMBAI, MAHARASHTRA - 400052
PID: 260172/2025 FOR R[2] IN DIARY NO. 39037/2024 (SEC IX)

3 **JUVERIA RAFIQ SHAIKH,**
B-201, LEO APARTMETNS (KOHINOOR NIWAS), 24TH ROAD, KHAR (WEST), MUMBAI, MAHARASHTRA - 400052
PID: 260173/2025 FOR R[3] IN DIARY NO. 39037/2024 (SEC IX)

WHEREAS the Petition for Special Leave to Appeal with prayer for interim relief along with applications for **EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, APPLICATION FILED INVOKING INHERENT & DISPENSING POWER, CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS, SUBSTITUTED SERVICE** filed in the Registry by **Mr. PRAMIT SAXENA**, Advocate on behalf of the Petitioner(s) above named was listed for hearing before this Court on **18th November, 2024**, when the Court was pleased to pass the following order:-

1. **Leave to amend the special leave petition is granted.**
2. **The amendment be carried out within one week from today.**
3. **Issue notice, returnable in four weeks.**
4. **Dasti, in addition, is permitted.**
5. **In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State."**

NOW, THEREFORE, TAKE NOTICE that the above petition with prayer for interim will be posted for hearing before this Court in due course and you may enter appearance before this Court either in person or through an advocate on record of this Court duly appointed by you in that behalf within 30 days from the date of service of notice. You may thereafter show cause to the Court on the day that may subsequently be specified as to why delay in refiling SLP be not condoned and Special Leave Petition and interim relief as prayed be not granted and the resultant appeal be not allowed.

Take Further Notice that the prayer for interim relief after notice will also be listed before the Court in due course.

You may file your affidavit in opposition to the petition as provided under Rule 14(1) of Order XXI, S.C.R.2013 within 30 days from the date of receipt of notice or not later than 2 weeks before the date appointed for hearing, whichever be earlier, but shall do so only by setting out the grounds in opposition to the questions of law or grounds set out in the SLPs and may produce such pleadings and documents filed before the Court/Tribunal against whose order the SLP is filed and shall also set out the grounds for not granting interim order or for vacating interim order if already granted.

TAKE FURTHER NOTICE that if you fail to enter appearance as aforesaid, no further notice shall be given to you even after the grant of special leave for hearing of the resultant appeal and the matter above mentioned shall be disposed of in your absence.

Dated :**01st November, 2025** SEAL

ASSISTANT REGISTRAR
SUPREME COURT OF INDIA

हल्ला, लाल किल्ला आणि नोव्हेंबर महिना

देशात गेल्या सहा महिन्यांपासून दहशतवाद्यांच्या हालचालींना वेग आलेला होता. त्या दृष्टिकोनातून सुरक्षा यंत्रणांनी शोधमोहीम सुरू केलेली होती. अगदी महिनाभरापूर्वीच दोन अतिरेकी भारतात घुसल्याचाही सुगावा सुरक्षा यंत्रणांना लागलेला होताच. याशिवाय दोन दिवसांपूर्वी अहमदाबाद, फरीदाबाद, जम्मू-काश्मीर या ठिकाणी मोठमोठे शस्त्र साठे आणि आरडीएक्सचाही साठा सुरक्षा यंत्रणांच्या हाती लागला. यामध्ये सहभागी असलेल्या जवळपास तीन डॉक्टर्सनाही ताब्यात घेतले गेले होते. या संदर्भातला मजकूर आम्ही याच स्तंभातून काल लिहिला आणि ज्यामध्ये देशांतर्गत असलेल्या या धोक्याची गंभीरता व्यक्त केलेली होती. विशेषतः अहमदाबादमध्ये तिथल्या दहशतवाद विरोधी पथकाने केलेली कारवाई आणि त्याच्या पाठोपाठ दिल्लीत एका डॉक्टरला झालेली अटक या घटना ताज्या असतानाच त्याच दिवशी संध्याकाळी दिल्लीच्या लाल किल्ला परिसरामध्ये एका कारमध्ये स्फोट घडविला गेला. ज्यात जवळपास नऊ जणांचा बळी गेला. ही घटना दहशतवादी मॉड्यूल हे आता अधिक क्रियाशील झाल्याचे निदर्शक ठरते. गेल्या दहा वर्षांपासून या दहशतवादी हल्ल्यांना लगाम घालण्याचा प्रयत्न सुरक्षा यंत्रणांनी चालवला आहे. दहशतवाद्यांचे अनेक प्रयत्न उधळून लावण्यात यंत्रणांना यश आलेले होते. परंतु पाकिस्तानच्या माध्यमातून हे दहशतवादी पुन्हा सक्रिय झालेले पाहायला मिळतात. कारण ऑपरेशन सिंदूरनंतर दहशतवाद्यांचे बरेच मनसुबे उद्ध्वस्त झाले. विशेषतः पाकिस्तानमधली त्यांची मुख्य तळं ही अगदी नामशेष झाल्यासारखी आहेत. जैश- ए-मोहम्मद, लष्करे-तोयबा यासारख्या कट्टर दहशतवादी तळांचा थेट पाकिस्तानमध्ये घुसून केलेला नायनाट हा या सगळ्या दहशतवाद्यांच्या वर्मी बसलेला घाव होता आणि त्याच्या सुडापोटीच त्यांनी पुन्हा एकदा भारतात अस्थिरता माजवण्याची कारस्थाने सुरू केलेली आहेत. गेल्याच आठवड्यात पाकिस्तानमध्ये जैश-ए-मोहम्मदचा प्रमुख मसुद अझर याने अगदी जाहीररित्या भारताविरुद्धची गरळ ओकली होती. त्यामध्ये महिलांनी या जिहादी चळवळीमध्ये मोठ्या प्रमाणात सहभागी व्हावे असे आवाहन केले होते.

मोठ्या कटाची सुरुवात

विशेष म्हणजे या दिल्ली स्फोटाच्या संदर्भात एक महिला डॉक्टर शाहीनला अटक झालेली आहे आणि तिच्याकडे भारतातल्या महिला जिहादी गटाचे नेतृत्व सोपवले गेल्याची माहिती पोलीस तपासातून आता निष्पन्न होते आहे. या कारस्फोटाचा संबंध थेट पुलवामा हल्ल्यांमध्ये सहभागी असलेल्या काही दहशतवाद्यांशी जाऊन पोहोचतो. वापरली गेलेली कार जम्मू-काश्मीर, हरियाणा, दिल्ली अशा रूटने प्रवास करत आलेली होती आणि ती सुद्धा एका दहशतवादाचा सहानुभूतीदार असलेल्या व्यक्तीची कार असल्याचे आढळून आले. हा स्फोट आत्मघातकी पद्धतीने घडवला गेल्याचा संशय आहे. त्यामध्ये नेमकी कोणी महत्त्वाची भूमिका बजावली याचा कसून शोध सुरू झालेला आहे. सर्वात महत्त्वाचा मुद्दा असा आहे की, ही कार स्फोटकांनी भरलेली असावी आणि ती लाल किल्ला परिसरातच पार्किंग केली गेली. दहशतवाद्यांनी निवडलेले लाल किल्ल्याचे ठिकाण हे सुद्धा भविष्यातील मोठ्या कटाची सूचना देण्यासाठी निवडले गेले असण्याची शक्यता नाकारता येत नाही. तीन वर्षांपूर्वी काही आंदोलकांनी थेट लाल किल्ल्यात घुसून जो काही धुमाकूळ घातला होता तो सुद्धा विसरता येणार नाही. ज्यामध्ये प्रामुख्याने खलिस्तानवादी लोकांनी लाल किल्ल्यावर चढून अगदी तिरंग्याचाही अपमान करण्याचा प्रयत्न केला होता. पाच वर्षांपूर्वी लाल किल्ला परिसरातच शाहीन बाग आंदोलनही झालेले होते. अशा अनेक अर्थाने दहशतवाद्यांनी निवडलेली लाल किल्ल्याची जागा एकूण भारताच्या इतिहास आणि सध्याच्या प्रशासन व्यवस्थेमध्ये सुद्धा विशेष महत्त्वाची ठरते. १५ ऑगस्टला लाल किल्ल्यावरून दिले जाणारे भाषण आणि लाल किल्ला ही भारताच्या स्वातंत्र्यलढ्याशी संबंधित एक महत्त्वपूर्ण वास्तू ठरते. स्वातंत्र्य मिळाल्यानंतर लाल किल्ला परिसरातच स्वतंत्र भारताचे पहिले ध्वजारोहण झाले होते. अशा एक ना अनेक संदर्भांचा विचार केला तर या दहशतवाद्यांनी हल्ल्यासाठी लाल किल्ल्याची निवड करून वेगवेगळा संदेश दिलेला आहे तो सुरक्षा यंत्रणांना दुर्लक्षित करता येणार नाही. लाल किल्ल्यापासून त्यांनी पुन्हा एकदा भारताला अस्थिर करण्याच्या कटाला सुरुवात केलेली असावी म्हणूनच अहमदाबाद, लखनौ आणि दिल्ली या तिन्ही शहरांना टार्गेट करण्याचा त्यांचा मूळ प्लॅन होता. त्यातल्या दिल्लीतला प्लॅन यशस्वी झालेला दिसतो. लखनौ आणि अहमदाबादमध्ये त्यांचे कट जरी उधळले गेले असले तरी भविष्यकाळामध्ये या दोन्ही शहरांचे धोके दुर्लक्षित करता येणार नाहीत. एवढेच नव्हे तर मुंबईसारख्या जागतिक दर्जाच्या शहरावरही या दहशतवाद्यांचे लक्ष असू शकते. म्हणूनच हा हल्ला झाल्यानंतर मुंबईत प्रचंड वेगाने सुरक्षा यंत्रणा तैनात केल्या गेल्या. मुंबईच्या सगळ्या प्रमुख ठिकाणांचे पोलीस संरक्षण वाढवले गेलेले आहे. बऱ्याच ठिकाणी तर मुंबईला पोलीस छावणीचे स्वरूप आल्याचे चित्र पाहायला मिळते. त्यातला आणखीन एक महत्त्वाचा भाग म्हणजे त्यांनी पुन्हा एकदा नोव्हेंबर महिना निवडलेला दिसतो. २६ नोव्हेंबरचा मुंबईचा दहशतवादी हल्ला आणि आता १० नोव्हेंबरचा दिल्लीतला कारमधला बॉम्बस्फोट या गोष्टी सुद्धा दहशतवाद्यांच्या मोठ्या कटाच्या शृंखलेतला एक भाग ठरतो. म्हणूनच नोव्हेंबर महिना आणि लाल किल्ल्याची निवड हा दहशतवाद्यांच्या व्यापक कटाचा एक भाग ठरतो. यातून त्यांच्या भविष्यकाळातील मोठ्या दहशतवादी हल्ल्यांची शक्यता नाकारता येणार नाही.

देशातल्या देशद्रोह्यांना ठेचा

अर्थातच दहशतवादी जर अजूनही पूर्वीच्या मानसिकतेत असतील तर त्यांची निराशा होण्याची शक्यता आहे. कारण दिल्लीतला बॉम्बस्फोट झाल्याबरोबर सुरक्षा यंत्रणांना एकत्रितपणे प्रचंड वेगाने कामाला लागल्यात आणि याच्याशी संबंधित अनेक ठिकाणांवर छापे घातले गेले आहेत. बऱ्याच जणांची धरपकड झालेली आहे. चौकशीसाठी ताब्यात घेतलेल्यांच्या माध्यमातून या स्फोटाचा मूळ सूत्रधार कोण त्याचा पुढच्या दोन-चार दिवसांमध्ये उलगडा होऊ शकतो. पंतप्रधानांनी पुन्हा एकदा या स्फोटाची रचना करणाऱ्यांना कठोर धडा शिकवला जाईल अशा प्रकारचा निर्वाणीचा इशारा दिलेला आहेच. यानिमित्ताने एक गोष्ट अधोरेखित होते की, भारत पाकिस्तानात जाऊन तिथली दहशतवादी तळ उद्ध्वस्त करतो आहे. सर्जिकल स्ट्राईक असेल, एअर स्ट्राईक असेल या माध्यमातून दहशतवाद्यांचे कंबरडे मोडले जात आहे. पण त्याच समांतर पद्धतीने भारताच्या वेगवेगळ्या भागांमध्ये असलेली ही दहशतवाद्यांची आणि त्यांना सहानुभूती असणाऱ्यांची तळ देखील मुळासकट उखडून टाकण्याची आवश्यकता आहे. म्हणून देशांतर्गत या जिहादी मनोवृत्तीलाही पूर्णपणे संपवण्याची व्यापक मोहीम आखली गेली पाहिजे. आज जम्मू-काश्मीरमध्ये ही मनोवृत्ती संपण्यासाठी निकराचे प्रयत्न होत आहेत. देशाच्या इतर भागात असलेल्या या जिहादी देशद्रोह्यांना कायमचे संपवण्याचे व्यापक अभियान हे देखील भविष्यकाळातील दहशतवाद विरोधी लढ्याचा मोठा टप्पा राहिला पाहिजे.

सुविचार

विलास कोळेकर
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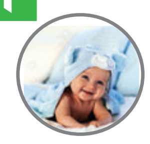
पंचांग



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पाककृती

बटर चिकन पाव

★ **साहित्य :-** बोनलेस चिकन, पाव, टोमॅटो प्युरी- एक मोठा चमचा, फ्रेश क्रीम किंवा मलाई- तीन टेबलस्पून, बटर-दोन टेबलस्पून, तेल- एक टीस्पून, कांदा बारीक चिरलेला- एक चमचा, लसूण-आले पेस्ट-एक टीस्पून, लाल मिरची पावडर- एक टीस्पून, गरम मसाला- अर्धा टीस्पून, कसुरी मेथी-एक टीस्पून, मीठ चवीप्रमाणे, कोथिंबीर, चीज-दोन टेबलस्पून.

★ **कृती :-** सर्वात आधी चिकन मॅरिनेट करा. आता त्यात दही दोन चमचे, लाल मिरची पावडर अर्धा टीस्पून, मीठ, लसूण-आले पेस्ट अर्धा टीस्पून घाला व चांगल्या प्रकारे मिक्स करा. कमीतकमी ५ मिनिटे ठेवा. आता नॉन-स्टिक पॅनमध्ये एक टीस्पून तेल गरम करा. मॅरिनेट केलेलं चिकन घाला आणि मध्यम आचेवर ४-५ मिनिटे दोन्ही बाजूंनी गोल्डन होईपर्यंत शिजवा. आता हे मिश्रण एका बाऊलमध्ये काढून घ्या. आता त्याच पॅनमध्ये एक टेबलस्पून बटर वितळवा. कांदा घाला व गोल्डन ब्राऊन होईपर्यंत परतवून घ्या. आता टोमॅटो प्युरी घाला आणि दोन मिनिटे परतवून घ्या. लाल मिरची पावडर, गरम मसाला, मीठ घालून हलवून घ्या. तसेच आता क्रीम घाला आणि काही मिनिटे मिक्स करा. तसेच शिजलेलं चिकन परत घाला व कसुरी मेथी क्रश करून टाका. आता दोन मिनिटे मंद आचेवर शिजू द्या. तसेच ग्रेव्ही थोडी घट्ट होईल. आता पाव मधून चिरा व बटर लावा. तव्यावर १ मिनिट प्रत्येक बाजू टोस्ट करा. यानंतर पाव उघडा. आत ग्रेव्ही व चिकन पीस भरा. वरून चीज आणि कोथिंबीर घाला. तुम्हाला हवे असल्यास तुम्ही लिंबू पिळू शकतात. तयार बटर चिकन पाव नक्कीच सर्व्ह करा.

भारत विरुद्ध दक्षिण आफ्रिका कसोटी शुक्रवारपासून

भारत विरुद्ध दक्षिण आफ्रिका यांच्यातील पहिला कसोटी सामना शुक्रवारपासून कोलकाता येथे सुरू होत आहे. आतापर्यंतच्या लढतींमध्ये दक्षिण आफ्रिका संघाची कामगिरी चांगली झाली असून, भारतीय संघही आत्मविश्वासाने या कसोटी मालिकेला सामोरे जाण्याची शक्यता आहे. या सामन्याच्या नाणेफेकीसाठी महात्मा गांधी व नेल्सन मंडेला यांचे चित्र असलेले विशेष नाणेही तयार करण्यात आले आहे.

■ कोलकाता

भारतीय संघाची कसोटी क्रिकेट मधील कामगिरी चांगली राहिली आहे. इंग्लंडबरोबरची कसोटी मालिका २-२ अशी बरोबरीत सोडवल्यानंतर भारताने वेस्ट इंडिजचा पराभव केला होता. तीच लय भारतीय संघ कायम ठेवेल अशी अपेक्षा आहे. भारत व दक्षिण आफ्रिकेत आतापर्यंत ४४ कसोटी सामने खेळले गेले असून, त्यातील आफ्रिकेने १८ तर भारताने १६ जिंकले आहेत. १० सामने अनिर्णित राहिले आहेत.

शुभमन गिल याच्या नेतृत्वाखालील भारतीय संघात ऋषभ पंत, यशस्वी जैस्वाल, के. एल. राहुल, साई सुदर्शन, देवदत्त पडिक्कल, ध्रुव जुरेल, रवींद्र जडेजा, वॉशिंग्टन सुंदर, जसप्रित बुमराह, अक्षर पटेल, नितीशकुमार रेड्डी, मोहम्मद सिराज, कुलदीप यादव व आकाशदीप यांचा समावेश आहे. दक्षिण आफ्रिका संघ तेम्बा बाबुमा याच्या नेतृत्वाखाली उतरणार असून, त्यांच्या संघात एडन मार्करम, रियान रिकेल्टन, ट्रिस्टन स्टब्ज, काईल वेरेल, डेवाल्ड ब्रेविस, जुबैर हमजा आदी खेळाडूंचा समावेश आहे.

भारत विरुद्ध दक्षिण आफ्रिका यांच्यातील पहिल्या कसोटी क्रिकेट सामन्यासाठी कोलकाता सज्ज झाले असून, बंगाल क्रिकेट असोसिएशनचे अध्यक्ष सौरव गांगुली यांनी दक्षिण आफ्रिकेसाठी हा दौरा कठीण असेल असे म्हटले आहे. ते म्हणाले की, इडन गार्डनवर होणारा हा सामना दोन्ही संघांच्या चांगलाच लक्षात राहील. या सामन्यासाठीची खेळपट्टी तयार करण्यापासून ते इतर सर्व व्यवस्था चोख करण्यात आल्या आहेत. त्यासाठी आमचे ग्राऊंड स्टाफ अहोरात्र मेहनत करत आहेत. कोलकाताच्या प्रेक्षकांनाही चांगले क्रिकेट पाहायला मिळेल, अशी मी अपेक्षा व्यक्त करतो.

गुहागर राज्य कॅरम स्पर्धेत सागर व समृद्धी विजेते

■ गुहागर

गुहागरच्या भंडारी हॉल मध्ये झालेल्या प्रदीप परचुरे व कॅरम लव्हर्स ग्रुप गुहागर आयोजित राज्य मानांकन कॅरम स्पर्धेत पुरुष एकेरी गटाच्या अंतिम सामन्यात पुण्याच्या सागर

वाघमारेने तर महिला एकेरीत ठाण्याच्या समृद्धी घाडीगावकरने विजेतेपद पटकावले. अंतिम सामन्यात सागरने ठाण्याच्या पंकज पवारवर २५-२१, २५-१९ अशी सहज मात करून या गटाचे विजेतेपद पटकावले. तर तिसऱ्या क्रमांकाच्या लढतीत मुंबईच्या विकास धारियाने मुंबईच्या निलांश चिपळूणकरला ७-२५, २५-१०, २५-१३ असे हरवले. महिला एकेरीच्या अंतिम फेरीत ठाण्याच्या समृद्धी घाडीगावकरने रत्नागिरीच्या आकांक्षा कदमला रंगतदार लढतीत २१-२५, २४-५ व २२-२० असे हरवून या गटाचे विजेतेपद पटकावले. तर तिसरा क्रमांक प्राप्त करताना मुंबईच्या सोनाली कुमारीने मुंबईच्या रिंकी कुमारीला २५-१३, २५-११ असे हरवले. विजेत्या खेळाडूंना आयोजक प्रदीप परचुरे परिवार, महाराष्ट्र कॅरम असोसिएशनचे मानद सचिव अरुण केदार, उपाध्यक्ष यतिन ठाकूर, खजिनदार अजित सावंत, सहसचिव केतन चिखले, रत्नागिरी डिस्ट्रिक्ट कॅरम असोसिएशनचे अध्यक्ष प्रदीप भाटकर, सचिव मिलिंद साप्ते यांच्या हस्ते रोख पारितोषिके, प्रमाणपत्र व चषक देऊन गौरविण्यात आले.

हायसिंथ नाझरेथ स्मृती हॉकी स्पर्धा आजपासून

■ मुंबई

युनायटेड वांद्रे एससी आयोजित हायसिंथ नाझरेथ स्मृती हॉकी स्पर्धेची दुसरी फेरी उद्यापासून वांद्रे येथील सेंट अँड्र्यूज स्कूल ग्राऊंडवर खेळवली जाणार आहे. १४ आणि १६ वर्षांखालील मुले आणि मुली तसेच पुरुष आणि महिला खुल्या गटासह व्हेटरन्स अशा गटांमध्ये स्पर्धा होईल. या स्पर्धेत मुंबईतील संघ सहभागी होणार आहेत. या स्पर्धेच्या माध्यमातून हायसिंथ नाझरेथ यांचा अनेक पिढ्यांचा वारसा जपतानाचा खेळाडूंकडून खेळण्याची भावना, सामुदायिक भावना आणि हॉकीची आवड जोपासत असल्याचे आयोजकांनी म्हटले आहे.

मुंबई उपनगर कबड्डी स्पर्धेमध्ये सिद्धार्थ व सिद्धिविनायक विजयी

■ मुंबई

मुंबई उपनगर कबड्डी असो.ने आयोजित केलेल्या ४३व्या जिल्हा अजिंक्यपद निवड चाचणी कबड्डी स्पर्धेत सिद्धार्थ मंडळ व श्री सिद्धिविनायक मंडळ यांनी अनुक्रमे पूर्व व पश्चिम विभागात कुमार गटात विजेतेपद पटकाविले.

गजानन मंडळ व पार्ले महोत्सव स्पोर्ट्स अकादमी यांच्या संयुक्त विद्यमाने पार्ले येथील प्ले-ग्राऊंडवर हे सामने सुरू आहेत. पूर्व विभागातील कुमारांच्या अंतिम सामन्यात मुलुंडच्या सिद्धार्थ क्रीडा मंडळाने घाटकोपरच्या ओवाळी क्रीडा मंडळावर ३८-३३ असा विजय मिळवीत जेतेपदावर आपले नाव कोरले. पूर्वार्धात ११-१३ अशा पिछाडीवर पडलेल्या सिद्धार्थने सामना संपायला ५ मिनिटे असताना २७-२७ अशी बरोबरी साधली. नंतर अधिक आक्रमता दाखवीत ५ गुणांनी विजेतेपद आपल्याकडे खेचून आणले. पश्चिम विभागातील कुमारांच्या अंतिम सामन्यात दहिसरच्या श्री सिद्धिविनायक संघाने यजमान पार्ले महोत्सव स्पोर्ट्स अकॅडमीचा ५६-३१ असा पराभव करीत जेतेपदाला गवसणी घातली. ओम कुदळे, हर्ष गुरव, साहिल जाधव यांनी सुरुवातीपासून आक्रमक खेळावर जोर देत पहिल्या डावात सिद्धिविनायकने ३५-०८ अशी भक्कम आघाडी घेतली.

महावितरण
महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित

ई-निविदा सुचना
(द्रितीय मुदत वाढ)

महाराष्ट्र राज्य विद्युत वितरण कंपनी मर्यादित, सांगली मंडल कार्यालयांतर्गत उच्चदाब विद्युत ग्राहकांसाठी वार्षिक ३३/११ केव्ही इनडोर / आउटडोअर मिटरींग सि. टी. / पि. टी. विद्युत संच पुरवठा बसवणे व कार्यान्वित करणे यासाठी मान्यताप्राप्त ठेकेदारांकडून खालील प्रमाणे ई-निविदा मागवित आहोत.

अ. क्र.	ई-निविदा क्रमांक	ई-निविदा रक्कम लाखात	कामाचे स्वरूप
१	SE/SC/T/T-06/2025-26	रू.५०.००	वार्षिक ३३/११ के. व्ही. इनडोअर/ आउटडोअर मिटरींग सि. टी./ पि. टी. विद्युत संच पुरवठा, बसवणे व कार्यान्वित करणे.

सदर ई-निविदा महाराष्ट्र राज्य विद्युत वितरण कंपनीच्या संकेत स्थळावर **https://etender.mahadiscom.in/eatApp/ दि. १२.०९.२०२५** पासून उपलब्ध आहे. निविदा सादर करणेची अंतीम तारिख **१९.११.२०२५ रोजी २३.५५** वाजे पर्यंत आहे.
संपर्क – कार्यकारी अभियंता (प्रशासन), महावितरण मंडल कार्यालय, सांगली दुरध्वनी व मोबाईल क्र.– ७८७५७६९०१२

सही/-
P.R.O/KOPZ/192/2025-26 अधिक्षक अभियंता, मंडल कार्यालय, सांगली

महाराष्ट्र औद्योगिक विकास महामंडळ
(महाराष्ट्र शासन अंगिकृत)

ई-निविदा सुचना क्र. /३६/२०२५ साठी शुद्धीपत्रक

दिनांक ११/११/२०२५ रोजी दै. नवाकाळ, मुंबई (राज्यस्तरीय) वृत्तपत्रात निविदा सुचना क्र. ३६ सन २०२५ अंतर्गत काम क्र. क (१) (रांजणगाव) निविदा याद्वारे रद्द करण्यात येत आहेत. या व्यतिरिक्त निविदा सूचनेमधील इतर बाबींमध्ये (कामांमध्ये) कोणताही बदल करण्यात आलेला नाही.

जाहीर सूचना
(नादारी आणि दिवाळखोरी संकेत, २०१६ च्या कलम १०२ अन्वये)

कॉर्पोरेट ऋणको मे. कुशन नंदी आणि किरण श्रॉफ पिक्चर्स प्रायव्हेट लिमिटेडचे वैयक्तिक जामीनदार, कु. रिना मुमताझ यांच्या धनकोंचे लक्ष वेधण्याकरिता

संबंधित तपशील

१	मे. कुशन नंदी आणि किरण श्रॉफ पिक्चर्स प्रायव्हेट लिमिटेडच्या हमीच्या कंत्राटामध्ये जामीनदार असलेल्या, कॉर्पोरेट ऋणकोच्या वैयक्तिक जामीनदार (पीजी) चे नाव	कु. रिना मुमताझ
२	पीजीच्या निवासाचा पत्ता	सदनिका क्र. १२०३, १२ वा मजला, रहेजा क्लासिक बिल्डींग क्र. ७, इन्फिनिटी मॉलजवळ, न्यू लिंक रोड, अंधेरी पश्चिम, मुंबई - ४०००५३.
३	निर्णय अधिकाऱ्याच्या आदेशाचा तपशील	सीपी(आयबी) १६७/२०२४ दिनांक ०७.११.२०२५ नुसार मे. कुशन नंदी आणि किरण श्रॉफ पिक्चर्स प्रायव्हेट लिमिटेडचे वैयक्तिक जामीनदार, कु. रिना मुमताझ यांच्या विरुद्ध दिवाळखोरी ठराव माननीय एनसीएलटीने स्वीकारला आहे.
४	आयबीसी, २०१६ अंतर्गत पीजीच्या संदर्भात दिवाळखोरी ठराव प्रक्रिया सुरू होण्याचा दिनांक	दि. ०७.११.२०२५
५	ठराव व्यावसायिकाचे नाव आणि नोंदणी क्रमांक	आक्रिती सूद IBBI/IPA-002/IP-N01224/2022-2023/14221
६	मंडळाकडे नोंदणी केल्यानुसार ठराव व्यावसायिकाचा पत्ता आणि ई-मेल	१ए, संस्कृती अपार्टमेन्ट, जीएच-२२, सेक्टर-५६, गुरूग्राम-१२२०११. ईमेलः contactaakritisood@gmail.com
७	ठराव व्यावसायिकासह पत्रव्यवहाराकरिता वापरावयाचा पत्ता आणि ई-मेल	१ए, संस्कृती अपार्टमेन्ट, जीएच-२२, सेक्टर-५६, गुरूग्राम-१२२०११. ईमेलः rp.knnkspictures@gmail.com
८	दावे सादर करण्याचा अंतिम दिनांक	दि. ०२.१२.२०२५
९	संबंधित अर्ज येथे उपलब्धः	(अ) भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट ऋणकोच्या वैयक्तिक जामीनदारांकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१९च्या विनियमन ७(१) अन्वये फॉर्म बी (बी) वेब लिंकः https://ibbi.gov.in/en/home/downloads

याद्वारे सूचना देण्यात येते की, **राष्ट्रीय कंपनी कायदा न्यायाधिकरण, मुंबई खंडपीठ** यांनी दिनांक ०७.११.२०२५ च्या आदेशानुसार, कु. रिना मुमताझ यांची वैयक्तिक दिवाळखोरी ठराव प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. कु. रिना मुमताझ (मे. कुशन नंदी आणि किरण श्रॉफ पिक्चर्स प्रायव्हेट लिमिटेडचे वैयक्तिक जामीनदार) यांच्या धनकोंना, याद्वारे त्यांचे दावे पुराव्यासह दि. ०२.१२.२०२५ रोजी किंवा त्यापूर्वी ठराव व्यावसायिकांना नोंद क्र. ०८ मध्ये उल्लेखित पत्त्यावर सादर करावे.
कु. रिना मुमताझ यांच्या धनकोंनी त्यांचे दावे पुराव्यासह एकतर इलेक्ट्रॉनिक संपर्काद्वारे किंवा कुरियर, स्पीड पोस्ट किंवा नोंदणीकृत पत्राद्वारे पाठवावे.
दाव्याबाबतचे चुकीचे किंवा दिशाभूल करणारे दावे सादर केल्यास दंड ठोठावण्यात येईल.

आक्रिती सूद
ठराव व्यावसायिक
IBBI/IPA-002/IP-N01224/2022-2023/14221
एएफए वैधता दि. ०३.०६.२०२६ पर्यंत

दिनांकः ११.११.२०२५
ठिकाणः मुंबई

फॉर्म जी
मुंबई, महाराष्ट्र येथे गुंतवणूक कंपनी म्हणून कार्यरत
फ्यूचर कॉर्पोरेट रिसोर्सेस प्रायव्हेट लिमिटेड
करिता स्वारस्य अभिव्यक्तींचे आमंत्रण
(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींकरिता दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए च्या उप-विनियमन (१) अन्वये)

संबंधित तपशील

१.	कॉर्पोरेट ऋणकोचे नाव व त्यासह पॅन क्र.	फ्यूचर कॉर्पोरेट रिसोर्सेस प्रायव्हेट लिमिटेड सीआयएनः U74140MH2007PTC175603
२.	नोंदणीकृत कार्यालयाचा पत्ता	तळमजला, दुकान क्र. १, लक्ष्मी नारायण स्टेशनरी, प्रेम नगर, मेघवाडीसमोर, जोगेश्वरी पश्चिम, मुंबई ४०००६०, महाराष्ट्र.
३.	वेबसाईटचे यूआरएल	-
४.	बहुसंख्य अचल संपत्ती असलेल्या जागेचा तपशील	ही कंपनी समूह गुंतवणूक कंपनी म्हणून कार्यरत होती आणि लॉयल्टी प्रोग्राम, मीडिया रिलीझ आणि टेलिकॉम टॉक-टाइम यासारख्या व्यावसायिक उपक्रमांमध्ये देखील गुंतलेली होती. अधिक तपशिलाकरिता irp.fcrpl@aegisipe.com येथे ईमेल लिहावा.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	कंपनी कार्यरत नाही.
६.	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/ सेवांचे परिमाण आणि मूल्य	शून्य
७.	कर्मचारी/कामगारांची संख्या	शून्य
८.	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळापत्रकासह), धनकोंची यादी, प्रक्रियेच्या पुढील घटनांकरिता संबंधित दिनांक समाविष्ट असलेले पुढील तपशील उपलब्ध असलेले यूआरएल	भारतीय दिवाळखोरी आणि दिवाळखोरी मंडळाच्या (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी ठराव प्रक्रिया) विनियमन, २०१६ च्या विनियमन ३६ए आणि विनियमन ३६बी(६ए) नुसार कॉर्पोरेट कर्जदाराच्या वगळलेल्या मालमत्तेव्यतिरिक्त सर्व मालमत्तेसाठी स्वारस्य अभिव्यक्ती आमंत्रित करण्यात येत आहे. अधिक तपशिलाकरिता irp.fcrpl@aegisipe.com येथे ईमेल लिहावा.
९.	संकेताच्या कलम २५(२)(एच) अन्वये ठराव अर्जदाराची पात्रता उपलब्ध असणारे यूआरएलः	ठराव व्यावसायिक नादारी आणि दिवाळखोरी संकेत, २०१६ च्या कलम २९ए अन्वये पात्र असावेत. तपशिलवार ईओआय आणि पात्रता निकषांकरिता, irp.fcrpl@aegisipe.com येथे ईमेल लिहावा.
१०.	स्वारस्य अभिव्यक्ती स्वीकारण्याकरिता अंतिम दिनांकः	०३ डिसेंबर, २०२५
११.	संभाव्य ठराव अर्जदारांची तात्पुरती यादी पारित करण्याचा दिनांक	०६ डिसेंबर, २०२५
१२.	तात्पुरत्या यादीवर आक्षेप सादर करण्याचा अंतिम दिनांक	११ डिसेंबर, २०२५
१३.	संभाव्य ठराव अर्जदारांची अंतिम यादी पारित करण्याचा दिनांक	१३ डिसेंबर, २०२५
१४	संभाव्य ठराव अर्जदारांना माहिती निवेदनपत्रिका, मुल्यांकन नमुना, ठराव योजनेकरिता विनंती पारित करण्याचा दिनांक	१३ डिसेंबर, २०२५
१५.	ठराव योजना सादरीकरणाचा अंतिम दिनांक	१२ जानेवारी, २०२६
१६.	स्वारस्य अभिव्यक्ती सादर करण्याकरिता प्रक्रिया ईमेल आयडी	irp.fcrpl@aegisipe.com

दिनांकः १२ नोव्हेंबर, २०२५
ठिकाणः मुंबई

सही/-
एजिस रिझोल्यूशन सर्व्हिसेस प्रायव्हेट लिमिटेड
फ्यूचर कॉर्पोरेट रिसोर्सेस प्रायव्हेट लिमिटेडचे ठराव व्यावसायिक म्हणून
प्राधिकृत स्वाक्षरीकार अविल मेनेझेस यांच्या द्वारे
नोंदणी क्र. IBBI/IPE-0118/IPA-1/2022-23/50041
अभिहस्तांकनाकरिता प्राधिकृतता दि. ३० जून, २०२६ पर्यंत वैध
पत्ताः १०६, कनाकिया ॲट्रियम २, क्रॉस रोड 'ए',
चकाला एमआयडीसी, अंधेरी पूर्व, मुंबई - ४०००९३.
ईमेलः irp.fcrpl@aegisipe.com, avil@caavil.com